

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd Floor, Chanderlok Building , 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

L-1/176/2014

dated 30.12.2014

PUBLIC NOTICE

Regulation 6 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999, as amended from time to time, provides as under:

“The Commission may hold sittings for hearing matters at the Headquarters or at any other place on days and time to be specified by the Commission”

2. In accordance with the above regulation, the Commission has been holding sittings on Tuesdays and Thursdays of every week for hearing petitions. However, in case of any urgent applications, the same is being heard on any other day as decided by the Commission.

3. The Commission has decided that with effect from 1.1.2015, the hearings shall be held by the Commission on Tuesdays and Thursdays of every week from 10.30 hrs to 13.30 hrs and from 14.30 hrs to 17.30 hrs, except when these days fall on closed holidays.

4. It has come to the notice of the Commission that some of the parties have been filing additional affidavits/documents after the due date mentioned in the record of proceedings/interim orders and in certain cases after orders are reserved. This creates a lot of difficulty in taking a final view in the petitions, thereby resulting in delay in disposal of the petitions. Accordingly, the Commission has decided that henceforth additional affidavits /documents filed by the parties after the due date mentioned in the record of proceedings/interim orders shall not be entertained/considered while disposing of the petitions. However, in case, any party is willing to file additional affidavits/documents in a petition where orders have been reserved, the same shall be accompanied by an interlocutory application seeking leave of the Commission.

Sd/-
(Shubha Sarma)
Secretary